

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

NO
Promotion

O.A. No. 177 of 1989
~~XXXXXX~~

DATE OF DECISION 21st April, 1993.

Shri Abdulkadir P. Shaikh Petitioner

Shri P.K.Handa Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Shri N.S.Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Abdulkadir P. Shaikh
Patharwali Masjid Dela,
Delhi Chakala House No. 13/16/1,
AHMEDABAD.

...Applicant.

(Advocate : Mr.P.K.Handa)

Versus

1. Union of India
Secretary,
Ministry of Railways,
Rail Bhavan,
New Delhi.
2. The General Manager,
Western Railway,
Churchgate,
Bombay.
3. The Divisional Railway Manager,
Western Railway,
Pratapnagar,
Vadodara.
4. Senior Divisional Mechanical Engineer,
Western Railway,
Pratapnagar,
VADODARA.
5. The Senior Divisional Personnel Officer,
Western Railway,
Pratapnagar,
Vadodara.

...Respondents.

(Advocate : Mr.N.S.Shevde)

ORAL JUDGMENT
O.A.NO. 177 OF 1989.

Dated : 21.4.1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

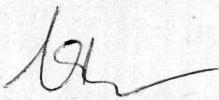
Heard Mr.P.K.Handa and Mr.N.S.Shevde learned
advocates for the applicant and the respondents.

2. Mr.Handa states that the applicant is prepared
to make a representation once again to the Divisional
Railway Manager, Baroda, provided the advocate of the
applicant i.e., Mr.P.K.Handa, himself is given a hearing
by the Divisional Railway Manager (E), to represent before

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him the case of the applicant. On behalf of the respondents, Mr.N.S.Shevde states that the respondent no.3 will hear Mr.P.K.Handa on behalf of the applicant if the applicant makes a representation to the Divisional Railway Manager. The applicant is directed to make a representation to the respondent no.3 within ten days from today. On such a representation being received by the respondent no.3, he will decide the same within three months of the date of the receipt of the representation, *after hearing Mr Handa on behalf of the applicant*. The respondents are also directed to give inspection of all the records since 1982 ~~xxxx~~ regarding vacancies of Riveters Grade-I and Grade-II. The respondent no.3 will also show to Mr.Handa the records indicating as ~~to~~ by appointing ^{whom} ~~which~~ posts in the said grades were filled up from time to time since 1982.

3. In view of these directions, Mr.P.K.Handa seeks permission to withdraw the application with liberty to file a fresh application in the event of the applicant being not satisfied by the decision on his representation. Permission granted. The application stands disposed of as withdrawn. No order as to costs.


(V.Radhakrishnan)
Member (A)


(N.B.Patel)
Vice Chairman